

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3077/2024

(Arising out of impugned final judgment and order dated 19-01-2024 in CRM No. 59508/2023 passed by the High Court Of Judicature At Patna)

AJMAL

Petitioner(s)

VERSUS

THE STATE OF BIHAR

Respondent(s)

(IA No.54200/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Shyam Manohar, Adv.
Ms. Kiran Pandey, Adv.
Ms. Mohini Kumari, Adv.
Ms. Isha Yadav, Adv.
Mr. Arvind Wishwabandhu, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard the learned counsel for the petitioner.
2. Learned counsel representing the respondent-State seeks sometime to enter appearance and file their vakalatnama. Time, as sought for, is granted. Needful be done within three weeks from today.
3. In the meanwhile, taking into consideration all aspects of the matter, we deem it appropriate to grant interim protection against arrest of the petitioner until further orders subject to the petitioner diligently participating in the further process.
4. Ordered accordingly.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR